

[English]

Cash Loss Support to Bharat Gold Mines

3916. SHRI H.N. NANJE GOWDA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Bharat Gold Mines Limited has requested the Government for financial support of Rs. 1419 lakhs during the current financial year;

(b) whether Bharat Gold Mines Limited has agreed to increase its share capital to Rs. 45 crores;

(c) if so, Government's reaction thereto; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI RAMANAND YADAV) : (a) Bharat Gold Mines Limited made a revised request for financial support of Rs. 1914 lakhs during 1987-88.

(b) Bharat Gold Mines Limited proposed to the Government in February 1986 for increasing its share capital from Rs. 33 crores to Rs. 45 crores but they were advised to submit a comprehensive proposal. This has not been received.

(c) and (d). Do not arise.

Sampath Committee on Relaxations to Sugar Industry

3917. SHRI K. RAMAMURTHY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the eligibility to Sampath Committee incentives allowed to licensed expansion projects remains in doubt in respect of expansion carried out by way of endorsement in the industrial licence;

(b) whether in view of such uncertainties, sugar factories are not able to take advantage of the relaxations applicable to sugar industry;

(c) whether it is also a fact that the authorities generally do not take a favour-

able view on the request of sugar industry for endorsement of higher capacity announced by his Ministry on 1 January, 1986 and 27 May, 1986; and

(d) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) No, Sir. Incentives are allowed to licensed expansions as well as endorsements granted for expansions under the liberalised licensing policy announced on 26.4.1978 and withdrawn on 18.8.1981, as per the parameters laid down under the existing incentive scheme.

(b) Does not arise.

(c) and (d). No, Sir. Higher capacities have been endorsed in 35 cases so far under Press Note Nos. 1 and 2 dated 1.1.1986 and No. 15 dated 27.5.1986.

Production of Cottonseed Oil

3918. SHRI V. SOBHANADREESWARA RAO : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the total quantum of cottonseed produced during 1986-87 and 1987-88 and to-date;

(b) the potential of cottonseed oil that can be obtained therefrom;

(c) the cottonseed oil produced during 1986-87 and 1987-88 to-date;

(d) the percentage of the oil that is lost due to its non-utilisation; and

(e) the steps proposed to be taken to make full use of the cottonseed produce in order to reduce the foreign exchange burden in the import of edible oils ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) The quantum of cottonseed produced during 1986-87 and 1987-88 is about 23.85 and 22.00 (estimated) lakh tonnes respectively.

(b) Potential of cottonseed oil is about 3.5 lakh tonnes.

(c) The production of cottonseed oil was about 2.5 lakh tonnes in 1986-87. The estimate of production for the current oil year has not been finalised.

(d) About 30 per cent.

(e) Government has allowed cash compensatory support of 10% of FOB prices on the export of extraction. The vanaspati manufacturers and allowed excise rebate of Rs. 4000 per MT. on usage of solvent extracted cottonseed oil.

**Memo for Revision of Pay Scale of
Agricultural Research Service
Scientists**

3919. SHRI C. JANGA REDDY :
DR. A.K. PATEL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether he has received a Memorandum which was submitted by Agricultural Research Service Scientists Forum to the Prime Minister in November last for grant of revised pay scales as recommended by the M.V. Rao Committee and approved by the Ministries of Agriculture and Personnel;

(b) if so, the demands in the Memorandum and the recommendations of the Rao Committee along with Government's response to each one of them; and

(c) whether there is a deep resentment among scientists due to delay in the Rao Committee's recommendations being accepted and implemented by Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI) : (a) to (c). Government have received the Memorandum of the Agricultural Research Service Scientists' Forum dated 23.11.1987 relating to the revision of the pay scales of the Scientists in the ICAR system. The Scientists' Forum has demanded the immediate implementation of the revision of pay scales as recommended by Dr. M.V. Rao Committee.

The matter regarding implementation of the recommendations of the Committee is under consideration of the Government. To avoid hardship to the Scientists, interim relief to the tune of 20% of the basic pay and Dearness Allowance at enhanced rate have been released.

**Setting up of Cooperative Sugar Units
in Gujarat**

3920. SHRI RANJITSINGH GAEKWAD : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government of Gujarat submitted applications for the grant of Letter of Intent for setting up four sugar units in co-operative sector out of the machinery and plant, liquidatable of the closed sugar units of Saurashtra and surplus in the availability of cane far before the announcement of revised Sugar Policy; and

(b) if so, the reasons for delay in granting Letter of Intent for setting up sugar factories in that State ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) and (b). No application for grant of letter of intent has been received for setting up 4 sugar units in co-operative sector in the State of Gujarat in the prescribed proforma through Department of Industrial Development in terms of new guidelines announced on 2nd January, 1987. However, in September, 1987, the Government of Gujarat requested the grant of letters of intent/licences to set up 4 co-operative sugar factories of 1250 TCD each in the State, out of the liquidatable 3 sugar units of Saurashtra. The proposal is not in conformity with the guidelines issued on 2nd January, 1987 for licencing additional capacity in the Sugar Industry during Seventh Five Year Plan.

OTA Rules for FCI Employees

3921. DR. G. VIJAYA RAMA RAO : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the employees of the Food Corporation of India used to be paid over-time allowance by two sets of rules;

(b) if so, reasons for disparity in the Over-Time Allowance rules; and

(c) whether this disparity has since been done away with and if so, since when ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL